

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1853
ANSWERED ON:01.08.2003
COARSE GRAINS OF FCI
IQBAL AHMED SARADGI

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether small and medium traders have urged the Government to withdraw the new tendering norms of payment and the lifting of stocks for coarse grains introduced by the FCI;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) whether the Government have accepted the demand of the small and medium traders; and
- (d) if not, the main reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI S. MAHARIA)

- (a): The Food Corporation of India (FCI) has received representations from traders for change in the tendering norms of payment and lifting of stocks of coarse grains.
- (b): Two representations received from the Maharashtra Roller Four Millers' Association, Mumbai and M/s Hansa Enterprises, Mumbai, have raised the following common issues:-
 - (i) the time limit for making payments may be revised from 10 days to 90 days without interest and storage charges etc; and
 - (ii) the delivery period of 30 working days may also be extended.
- (c): No, Sir. The FCI has not accepted the demand of the small and medium traders.
- (d): The period of 10 working days (approximately 15 calendar days) for making payment and 30 working days (approximately 45 working days) for delivery has been prescribed to ensure quick disposal to genuine parties. It would not be in administrative interest to reduce this period.